

Central Administrative Tribunal
Principal Bench, New Delhi

OA No. 3076/2017

New Delhi this the 17th day of January, 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Sunita Mehra,
Aged 52 years, Group 'B',
W/o Shri Subodh Mehra,
R/o 1-750, Palam Vihar,
Gurgaon-122017
(Presently working as PGT, Home Science
Sarvodaya Kanya Vidyalaya, Smalkha,
New Delhi)

- Applicant

(By Advocate: Mr. Ashish Nischal)

VERSUS

1. Government of NCT of Delhi,
Through its Chief Secretary,
Delhi Secretariat,
IP Estates, New Delhi-110002

 2. Directorate of Education,
Through its Director,
Govt. of NCT of Delhi,
Old Secretarial Building,
Delhi-110054
- Respondents

(By Advocate: Mr. NK Singh for Ms. Avnish Ahlawat)

O R D E R (Oral)

Justice Permod Kohli:

Mr. N.K. Singh, learned counsel appearing for the respondents submits that he has instructions to make a statement that the impugned charge-sheet shall be withdrawn immediately. He, however, seeks liberty to serve a fresh charge-sheet in accordance with law.

2. Mr. Nischal, learned counsel appearing for the respondents, however, refers to an earlier judgment of this Tribunal dated

15.01.2015 passed in OA No. 1832/2013, which indicates that the earlier charge-sheet was also issued in the same manner and was withdrawn with liberty to file fresh one.

3. Be that as it may, the prayer of Mr. N.K. Singh is allowed. The fresh charge-sheet will be subject to all just exceptions and the applicant shall have liberty to challenge the same on all available grounds, if issued. With these observations, this OA is disposed of.

(K.N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

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